

Circular No. 8/2015- Customs

F. No. 450/71/2014-Cus IV
Government of India
Ministry of Finance
Department of Revenue
(Central Board of Excise and Customs)

New Delhi, dated the 24th March, 2015

To,

All Chief Commissioners of Customs/ Customs (Preventive)

All Chief Commissioners of Customs and Central Excise

All Commissioners of Customs/ Customs (Preventive)

All Commissioners of Customs and Central Excise

Sir/Madam,

Subject: Import of Steel and Steel Products- reg.

Attention is invited to Steel and Steel Products (Quality Control) Order, 2012, Steel and Steel Products (Quality control) Second Order, 2012, Steel and Steel Products (Quality Control) (Amendment) Order 2014, Steel and Steel Products (Quality Control) Second (2nd Amendment) Order, 2014 on the above subject . Reference is also drawn to Board's instruction of even number dated 09.07.2014 regarding implementation of Steel and Steel Products (Quality Control) Order, 2012 and Steel and Steel Products (Quality Control) Second Order 2012.

- 2. The Steel and Steel Products (Quality Control) (Amendment) Order, 2014 and Steel and Steel Products (Quality Control) Second (2nd Amendment) Order, 2014 insert the following explanation in Steel and Steel Products (Quality Control) Order, 2012 and Steel and Steel Products (Quality Control) Second Order, 2012 respectively:

"Explanation 1.- The provisions of this Order shall apply to the products described under column (2) of the schedule covered under the relevant Indian Standard number mentioned under column (1).

Explanation 2.- ITC (HS) Codes mentioned under column (3) are generic and indicative in nature."

- 3. In this regard, Board has received representations that imports of steel products are being allowed without compliance of mandatory Indian Standards stipulated i.e. IS:2062, IS:2002, IS: 2041, IS: 277 and IS: 1786 in the Steel and Steel Products (Quality Control) Second Order, 2012. Reportedly this is being done even after the notification of the Steel and Steel Products (Quality Control) Second (2ndAmendment) Order, 2014 with effect from 04.12.2014.
- 4. The Board desires that the import of Steel and Steel Products in contravention of the Steel and Steel Products (Quality Control) Order, 2012 and Steel and Steel Products (Quality Control) Second Order, 2012 as amended should not be allowed. Chief Commissioners of Customs / Customs and Central Excise are advised to suitably instruct officers and staff in their jurisdiction that provisions of the Steel and Steel Products (Quality Control) Order 2012 and Steel and Steel Products (Quality control) Second Order 2012 as amended are strictly complied with and import of sub standard and steel products in contravention of aforementioned Orders are not permitted.
- 5. Difficulty faced, if any, may be brought to the notice of the Board.

Yours faithfully

(Pawan Khetan)
OSD (Cus IV)